

what happened about your earlier ruling. Please give us a specific reply. You have given an earlier ruling that whenever a document is referred to, it has to be laid on the Table of the House.

**SHRI SHYAMNANDAN MISHRA:** That document which has been submitted to you is the property of the House. If you say I have returned that, you will be accused of siding with the Government. Please do not do that. We will have a look on that document. No power can prevent us from having a look at it. We will go through it.

**श्री अटल बिहारी वाजपेयी (ग्वालियर) :**  
अध्यक्ष महोदय, श्री एन० एन० मिश्र के खिलाफ हमारी प्रिविलेज मौजत अभी पैडिंग है। आप हमें उसको उठाने की इजाजत दीजिये।

**MR. SPEAKER:** Only tomorrow. Today I will see their nature and contents.

(Interruptions)

12.41 hrs.

PAPERS LAID ON THE TABLE—  
Contd.

FOREIGN TRAVEL TAX (AMENDMENT) RULES, 1974 AND NOTIFICATION UNDER CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

- (1) A copy of the Foreign Travel Tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1236 in Gazette of India dated the 23rd November, 1974, under section 51 of the Finance (No. 2) Act, 1971. [Placed in Library. See No. LT—8611|74].
- (2) A copy of Notification No. G.S.R. 667(E) (Hindi and English versions) published

in Gazette of India dated the 27th November, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT—8612|74.]

ANNUAL REPORTS OF NATIONAL BOOK TRUST, INDIA FOR 1973-74, INDIAN INSTITUTE OF TECHNOLOGY, MADRAS FOR 1972-73 AND INDIAN INSTITUTE OF MANAGEMENT, CALCUTTA FOR 1972-73 AND UGC (TERMS AND CONDITIONS OF SERVICE OF EMPLOYEES) AMENDMENT RULES, 1974 AND UGC (FITNESS OF CERTAIN UNIVERSITIES FOR GRANT) RULES, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1973-74. [Placed in Library. See No. LT—8613|74.]
- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 25 of the University Grants Commission Act, 1956:—
  - (i) The University Grants Commission (Terms and Conditions of Service of Employees) Amendment Rules, 1974, published in Notification No. G.S.R. 1029 in Gazette of India dated the 21st September, 1974.
  - (ii) The University Grants Commission (Fitness of Certain Universities for Grant) Rules, 1974, published in Notification No.

[Shri D. P. Yadav]

G.S.R. 1030 in Gazette of India dated the 21st September, 1974. [Placed in Library. See No. LT-8614/74.]

- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1972-73. [Placed in Library. See No. LT-8615/74.]
- (4) A copy of the Report (Hindi and English versions) of the Indian Institute of Management Calcutta, for the period April 1, 1972 to March 31, 1973. [Placed in Library. See No. LT-8616/74.]

12.45 hrs.

#### QUESTION OF PRIVILEGE—Contd.

##### IMPORT LICENCE CASE—Contd.

श्री अटल बिहारी वाजपेयी : आप हमें सुनना भी नहीं चाहते हैं। ये मनमानी करने पर तुले हुए हैं। आपको सुनना होगा। आप हमारी मोशन लें।

श्री जनेश्वर मिश्र: आप जबर्दस्ती नहीं कर सकते हैं।

श्री अटल बिहारी वाजपेयी : आपने जो रूलिंग दिया है उस पर हम बहस नहीं कर रहे हैं। लेकिन उस रूलिंग के कुछ नतीजे निकलते हैं। जैसे आपने कहा है कि श्री तुलमोहन राम के आचरण पर चर्चा हो सकती है। अगर सी. बी. आई. की रिपोर्ट नहीं मिलती है तो चर्चा कैसे होगी (इंटरप्राइज) आपने कहा है कि एडीम्बेट इनफार्मेशन नहीं दी गई है। यह प्रोप्राइटी का गम्भीर मामला है। साधारण इम्प्रोप्राइटी नहीं है। 11 तारीख को मामला दाखिल किया गया—ये बोलने नहीं देंगे।

MR. SPEAKER: May I tell you that I have made it very clear that so far as the ruling is concerned, there cannot be any comments made. But, if there is any other submission that

you want to make, I can give you one or two minutes. But, be very brief.

श्री जनेश्वर मिश्र : आपने इजाजत दी है। फिर भी ये हल्ला मचा रहे हैं।

SHRI DASARATHA DEB: (Tripura East) Mr. Speaker, Sir, since in your ruling you have said that the C.B.I Report has established a case *prima facie* so far as Shri Tul Mohan Ram is concerned and since you have earlier said in the House that this matter can be discussed in the House, we want to know how this matter can be discussed without that Report? (Interruptions).

MR. SPEAKER: There cannot be any comments on the ruling. But, if there is any submission that you want to make, you can do so. But, why unnecessarily you are taking the time of the House and this goes on like this every day.

श्री टी. सोहनलाल (करोलबाग) : मेरे भी कुछ अधिकार हैं। मैं प्वाइंट ऑफ आर्डर उठाना चाहता हूँ।

अध्यक्ष महोदय : मैं आपके अधिकारों का पूरा एहताराम करता हूँ।

श्री टी. सोहनलाल : आप जब एक बार व्यवस्था दे देते हैं उसके बाद दुबारा क्यों मान लेते हैं ?

MR. SPEAKER: If you want to make submissions, for one or two minutes, you can do so. There should be no points of order.

SHRI P. K. DEO (Kalahandi): In your ruling you have said that there should be a discussion...

MR. SPEAKER: There is no question of commenting on the ruling.

SHRI P. K. DEO: I am speaking about Shri Tul Mohan Ram. (Interruptions). You have recognised me. (अव्यवधान)